

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 305**  
**IB-419/ND/2023**  
**New IA-3506/2024**

**IN THE MATTER OF:**

**Praveen Kumar Garg Proprietor M/s GSV Products** ... **Applicant/Petitioner**

**Versus**

**Kamlesh Rani Singla** ... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 18.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the RP** : Adv. Rajat Chaudhary

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3506/2024:** Let the notice be issued to the Respondent/Personal Guarantor returnable on 05.08.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 05.08.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**